

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 28 of 2020 in  
Company Appeal (AT) (Insolvency) No. 926 of 2019**

**IN THE MATTER OF:**

**Pooja Mining & Marbles Pvt. Ltd.**

**...Applicant**

**Versus**

**Umang Realtech Pvt. Ltd.  
Through IRP & Ors.**

**...Contemnors/  
Respondents**

**Present:**

**For Appellant:**

**Mr. Rajiv Bansal, Sr. Advocate with Mr. Gyanendra Kumar, Ms. Shweta Bharti and Mr. Shantanu, Advocates.**

**For Respondent:**

**Mr. Manish Kumar Gupta, IRP  
Mr. Sumesh Dhawan and Vatsala Kak, Advocates for Intervenor.  
Ms. Anisha Mahajan, Advocate**

**ORDER  
(Through Virtual Mode)**

**16.09.2020:** List Contempt Case alongwith I.A No. 1987 of 2020 in Company Appeal (AT) (Insolvency) No. 926 of 2019 on **30<sup>th</sup> September, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*